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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00394 OF 2015  
**Cuttack, this the 13<sup>th</sup> day of July, 2015**

**CORAM**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

Surendra Kumar Mahali,  
aged about 73 years,  
S/o- Late Achyutananda Mahali,  
Retired Head Record Officer,  
RMS(N) Division, Cuttack,  
At present residing at B.K. Lane,  
PS-Madhupatna, Cuttack-10,  
Dist.-Cuttack.

Advocate(s)-Mr.S.Mallick

..Applicant

**VERSUS**

Union of India represented through

1. Secretary to Government of India,  
Ministry of Personnel,  
Public Grievances and Pension,  
Department of Pension Personnel's Welfare,  
3<sup>rd</sup> Floor, Lokanayak Bhawan,  
Khan Market, New Delhi-110003.
2. Chief Post Master General,  
Orissa, Bhubaneswar,  
Dist.-Khurda.
3. Director of Accounts (Postal),  
Department of Posts,  
Mahanadi Vihar,  
Town& Dist-Cuttack.

Advocate(s)-Mr.M.R.Mohanty

... Respondents



ORDER (Oral)R.C. MISRA, MEMBER (A)

Heard Mr.S.Mallick, learned counsel for the applicant and Mr.M.R.Mohanty, learned ACGSC for the Respondents. It is submitted by Mr.Mallick that the applicant is a retired employee of the Department of Posts and he is already 73 years of age. Grievance for which he has approached this Tribunal is that dearness relief granted to the Central Government Pensioners with effect from 1.1.2006 has not been allowed to him even though his juniors have been so allowed. His further grievance is that recommendations of the 6<sup>th</sup> CPC which were accepted by the Government of India in respect of dearness relief have not been applied in case of the applicant while fixing his revised pension. Being extremely aggrieved by the fact that his juniors are getting higher pension, he had made a representation to the CPMG, Orissa Circle, Bhubaneswar(Res.No.2) on 15.4.2013 and it is submitted that this representation has not yet been disposed of by the concerned authorities.

2. Since the applicant is fairly old and has retired having rendered service for a long time, he under the law is entitled to get the revised pension to be decided by the authorities based upon the recommendations of the 6<sup>th</sup> CPC. Therefore, the prayer of the applicant made in the



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representation must be immediately looked into and if at all the applicant is entitled to pension at a higher rate which he has prayed for, that should be allowed after proper application of the rules in this regard.

3. Therefore, without going into the merits of the matter, at this stage, I direct Respondent No.2 to dispose of the pending representation for fixation of revised pension and also disbursement of the same to the applicant in a most expeditious manner, at any rate, within a period of sixty days from the date of receipt of this order.

4. With the above direction, the O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by learned counsel for the applicant send copy of this order along with paper book of O.A. to Respondent No.2 for which Mr. Mallick undertakes to file the postal requisites by 14.7.2015. Free copy of this order be made over to learned counsel for both the sides.

  
(R.C.MISRA)  
MEMBER(A)

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